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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 51/2009-2014

NEW DELHI, DATED: 30th March, 2010

Subject: Amendment of para 2.37 A of HBP Vol.1

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2009-2014, the Director General of Foreign Trade hereby makes the following amendments, in the Handbook of Procedures(Vol.1) 2009-2014:-

1. Paragraph 2.37A stands amended as follows :-

" Import authorizations for a restricted item, if so directed by the competent authority, shall be issued for import through one of the sea ports or air ports or ICDs or LCS, as per the option indicated, in writing, by the applicant. However, for import of rough marble, port of registration is mandatory and the applicant must indicate the same in the application itself. Authorization holder shall register the import authorisation at the port specified in the Authorization and thereafter all imports against said authorization shall be made only through that port, unless the authorization holder obtains permission from customs authority concerned to import through any other specified port."

2. A new entry 7 C, as indicated below shall be added in ANF 2B (related to Application form for import of restricted items) after the entry 7B:-

" 7 C Port of Registration (As per para 2.37A of HBP Vol. 1):-

This issues in public interest.

Sd/-
(R.S.Gujral)
Director General of Foreign Trade and
Ex-officio Special Secretary to the Government of India

(issued from file No.01/93/180/45/AM-10/PC-2(B)).

